

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 91(ND)12**  
**CA. NO.**

**CORAM:**



**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016**

**NAME OF THE COMPANY: M/s. Mr. Kapil Shram V/s. M/s. Caliper Comn Ltd.**

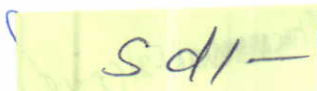
**SECTION OF THE COMPANIES ACT: 397/398**

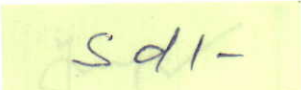
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	KRISHNENDU DATTA JASPREET SINGH (NAWLA)	} Counsel for Petitioner		
	ANIMESH SINHA TANIMA GAUR		Respondent	
		ADV		

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner seeks and is given 2 weeks time as a last chance to file the reply in answer to the application C.A. No. 18/C-II/2016 filed by the learned counsel for the respondent for permission to bring on records additional documents. Learned counsel for the petitioner shall provide the copy of the same to the learned counsel for the respondent and learned counsel for the respondent shall be at liberty to file the rejoinder, if any, within a period of 3 weeks thereafter.

List on 18.11.2016.

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)